

regarding "loss due to delay in Commissioning of Haldia Refinery" and state:

(a) total loss incurred to-date;

(b) why this unusual delay in fully commissioning the refinery; and

(c) what steps, if any, are being taken to expedite the same?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI):
(a) The fuel sector of the Haldia refinery went into commercial production in January 1975. The accounts of the Corporation for the year 1974-75 have not yet been finalised and therefore it is not possible to indicate the amount of loss.

(b) and (c). The Visbreaker unit is expected to be completed by June, 1975 and the lube sector by end 1975. Delay in the receipt of equipment from foreign suppliers, scarcity of construction material etc. have contributed to the delay in the completion of the project. All necessary steps are being taken by the Indian Oil Corporation to ensure that the project is fully commissioned by end 1975.

Violation of Companies Act by Birla Group of Companies

8024. SHRI JYOTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) names of Birla Group of Companies charged with violation of the provisions of the Companies Act during the last two years;

(b) nature of violation committed by each company; and

(c) what action, if any, has been taken on those charges?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-

BRATA BARUA): (a) to (c). The information is being collected and will be laid on the Table of the House.

Drug and Basic Raw Materials Produced Exclusively by Foreign Drug Companies

8025. SHRI S. R. DAMANI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether any specific drugs or basic raw materials are produced by foreign drug and pharmaceutical companies operating in the country to the exclusion of solely Indian owned companies;

(b) if so, the broad features thereof and the special concessions granted to them in this behalf; and

(c) the efforts being made by Indian companies to develop the know-how for those specific items?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH):
(a) to (c). Information is being collected and will be laid on the Table of the House.

Employment of Retired Government Officers by Foreign Drug Companies

8026 SHRI N K. SANGHI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether some of the foreign multinational drug manufacturing companies have employed senior retired Government officers as their executives who are masterminding production of such companies beyond the companies authorised capacity or getting items manufactured by small companies who have no qualified chemists or quality control facilities;

(b) if so, the total number of retired Government officers who are at present serving with foreign drug companies; and